ASSAM ACT VI OF 1971

(Received the assent of the Governor on the 26th February, 1971)

THE INDIAN STAMP (ASSAM AMENDMENT) ACT, 1970

[Published in the Assam Gazette, Extraordinary, dated the 4th March, 1971]

Act

further to amend the Indian Stamp Act, 1899, in its application to Assam.

Preamble

WHEREAS it is expedient further to amend the Act II of dian Stamp Act 1809, hereinafter called the prin-Indian Stamp Act, 1899, hereinafter called the principal Act, in its application to Assam, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:-

commencement.

- 1. (1) This Act may be called the Indian Stamp extent and (Assam Amendment) Act, 1970.
 - (2) It extends to the whole of Assam.
 - (3) It shall come into force on such date as the State Government may, by notification in the officia Gazette, appoint.

Amendment of Schedule I of Act II of 1899.

2. In Schedule I to the principal Act—

(1) for items Nos. 1-10, 12, 15-20, 22-26, 28, 29, 31-36, 38-46, 48, 50-51, 54-61 and 63-65, the following shall be substituted, namely:-

Description of instrument

Proper stamp-duty

"1. ACKNOWLEDGEMENT of a Twenty-five paise. debt exceeding twenty rupees in amount or value, written or signed by or on behalf of, a debtor in order to supply evidence of such debt in any book (other than a banker's pass-book) or on a separate piece of paper when such book or paper is left in the creditor's possession: Provided that such acknowledgement does not contain any premise to pay the debt or any stipulation to pay interest or to deliver any good or other property.

Proper stamp-duty

2. ADMINISTRATION-BOND including a bond, given under section 6 of the Government Savings Banks Act, 1873, or section 291 or section 376 of the Indian Succession Act, 1925Act V of

XXXIX of : 925.

(a) where the amount does not The same duty as a Bond exceed Rs.1,000;

(No. 15) for such amount.

Sixteen rupees fifty paise.

(b) in any other case.

3. ADOPTION-DEED, that is to Thirty-three rupees say, any instrument (other than a Will), recording an adoption, or conferring or purporting to confer an authority to adopt.

4. AFFIDAVIT, including an affir- Three rupees thirty paise. mation or declaration in the case of persons by law allowed to affirm or declare instead of swearing.

of the security.

Exemptions

Affidavit or declaration in writing when made-

- (a) as a condition of enlistment under the Indian Army Act, 1950;
- (b) for the immediate purpose of being filed or used in any Court or before the officer of any Court; or
- (c) for the sole purpose of enabling any person to receive any pension or charitable allowance

5. AGREEMENT OR MEMO. RANDOM OF AN AGREEMENT +

- (a) if relating to the sale of a bill Fifty paise. of exchange;
- (b) if relating to the sale of a Subject to a maximum of forty-four rupees, Government security; thirty paise for every Rs.10,000 or part thereof of the value

Act XLVI of 1950.

Proper stamp duty

- (c) if relating to the purchase or sale of shares, scrips, stocks, bonds, debentures, debenture stocks or any other marketable security of a like nature in or of any incorporated company or other body corporate-
- (i) when such agreement or memorandum of an agreement is with or through a member or between members of a Stock Exchange recognised under the Securites Contracts (Regulation) Act, 1956;

Twenty paise for every Rs.2,500 or part thereof of the value of the security at the time of its purchase or sale, as the case may Act

of 1956.

(ii) in other cases;

Forty-five paise for every Rs.2,500 or part thereof of the value of the security at the time of its purchase or sale, as the case may be.

(d) if executed for service or for performance of work in any estate whether held by one person, or by more persons than one as co-owners, and whether in one or more blocks, and situated in Assam, where the advance given under such agreement does not exceed fifty rupees;

Thirty paise.

(e) if not, otherwise provided for Two rupees * we nty

paise.

Exemptions

AGREEMENT FOR MEMORAN. DUM OF AGREEMENT—

- (a) for or relating to the sale of goods or merchandise exclusively, not being a note or memorandum chargeable under No.43;
- (b) made in the form of tenders to the Government of India for or relating to any loan.

Proper stamp-duty

AGREEMENT TO LEASE-

Lease (No.35).

6. AGREEMENT RELATING TO DEPOSIT OF TITLE-DEEDS, PAWN OR PLEDGE, that is to say, any instrument evidencing an agreement relating to-

- (1) the deposit of title-deeds or instruments constituting or being evidence of the title to any property whatever (other than a marketable security),
- (4) the pawn or pledge of moveable property, where such deposit, pawn or pledge has been made by way of security for the repayment of money advanced or to be advanced by way of loan of an existing or future debt-
- (a) if such loan or debt is repayable on demand or more than three months from the date of the instrument evidencing the agreement,-

if the amount of loan does not exceed Two rupees seventy-five Rs. 500;

paise.

ifit exceeds Rs. 500 and does not Five rupees fifty paisa, exceed Rs. 1,000;

and for every Rs. 1,000 or part thereof Five rupees fifty paise. in excess of Rs. 1,000;

(b) if such loan or debt is repayable Half the duty payable not more than three months under sub-clause (a). from the date of such instrument.

Proper stamp-duty

Exemptions

Instrument of pawn or pladge of goods if unattested.

- 7. APPOINTMENT IN EXECU-TION OF A POWER, -whether of trustees or of property, movable or immovable, where made by any writing not being a will—
 - (a) where the value of the property Twenty-seven rupees fifty does not exceed Rs. 1,000;
 - (b) in any other case.
- 8. APPRAISEMENT OR VALUA-TION made otherwise than under an order of the Court in the course of a suit-
 - (a) where the amount does not exceed Rs. 1,000;
 - (b) in any other case.

Exemptions

Appraisement or valuation made for the information of one party only, and not being in any manner obligatory between parties either by agreement or operation of law.

- (b) Appraisement of crops for the purpose of ascertaining the amount to be given to a landlord as rent.
- 9. APPRENTICESHIP-DEED, in- Sixteen rupees fifty paise cluding every writing relating to the service or tuition of any apprentice, clerk or servant placed with any master to learn any profession, trade or employment.

Exemptions

Instruments of apprenticeship executed by a Magistrate under the Apprentices Act, 1961, or by, which a person is apprenticed by or at the charge of, any public charity.

paise.

Forty-nine rupees fifty paise.

The same duty as a Bond (No.15) for such amount:

Sixteen rupees fifty paise.

Act LII of 1961.

Proper stamp-duty

10. ARTICLES OF ASSOCIATION OF A COMPANY-

(a) where the company has no share Forty-one rupees capital or the nominal share twenty-five paise. capital does not exceed Rs.2,500;

(b) where the nominal share capital Fifty-five rupees. exceeds Rs. 2,500 but does not exceed Rs. 5,000;

(c) where the nominal share capital Eighty-two rupees fifty exceeds Rs. 5,000 but does not exceed Rs. 1,00,000;

paise.

(d) where the nominal share capital One hundred sixty-five exceeds Rs.1,00,000;

rupees.

Exemptions

Articles of any Association not formed for profit and registered under section 25 of the Companies Act, 1956. See also Memorandum of Association of a Company (No.39).

Act I of 1956,

ASSIGNMENT—See Conveyance (No.23), Transfer (No.62), and Transfer of lease (No.63), as the case may be.

ATTORNEY -- See Power-of-attorney (No.48).

AUTHORITY TO ADOPT-See Adoption-deed (No.3).

12. AWARD, that is to say, any decision in writing by an arbitrator or umpire, not being an award directing a partition, on a reference made otherwise than by an order of the Court in the course of a suit.

The same duty as a Bond (No.15) for the amount or value of the property to which the award relates as set forth in such award subject to a maximum of eighty-two rupees fifty paise.

15. BOND [as defined by section 2(5)], not being a **DEBENTURE** (No.27), and not being otherwise provided for by this Act, or by the Court-fees Act, 1870—

where the amount or value Thirty paise. secured does not exceed Rs.10;

Act VII of

where it exceeds Rs.10 and does Fifty-five paise. not exceed Rs.50;

where it exceeds Rs.50 and does One rupee ten paise. not exceed Rs.100;

where it exceeds Rs.100 and does Two rupees and seventynot exceed Rs.200;

five paise:

where it exceeds Rs.200 and does Four rupees and fifteen not exceed Rs.300;

paise.

where it exceeds Rs.300 and does Five rupees and fifty not exceed Rs.400;

paise.

where it exceeds Rs.400 and does Seven rupees and fortynot exceed Rs.500;

five paise.

where it exceeds Rs.500 and does Nine rupees and ninety not exceed Rs.600;

paise.

where it exceeds Rs.600 and does not exceed Rs.700;

Eleven rupees and fiftyfive paise.

where it exceeds Rs.700 and does not exceed Rs.800;

Thirteen rupees and twenty paise.

where it exceeds Rs.800 and does not exceed Rs.900;

Fourteen rupees and eighty-five paise.

where it exceeds Rs.900 and does Sixteen rupees and fifty not exceed Rs.1,000;

paise.

and for every Rs.500 or part Eight rupees and twentythereof in excess of Rs.1,000.

tive paise.

See Administration Bond (No.2), Bottomry Bond (No.16) Customs Bond (No.26), Indemnity-Bond (No.34), Respondentia Bond (No.56), Security Bond (No.57).

Proper stamp-dity

Bengal Act

III of 1876.

Exemptions

Bond, when executed by-

- (a) headmen nominated under rules framed in accordance with the Bengal Irrigation Act, 1876, section 99, for the due performance of their duties under that Act;
- (b) any person for the purpose of guaranteeing that the local income derived from private subscriptions to a charitable dispensary or hospital or any other object of public utility, shall not be less than a specified sum per mensem.

16. BOTTOMRY BOND, that is The same duty as a Bond to say, any instrument whereby the master of a sea-going ship borrows money on the security of a ship to enable him to preserve the ship or prosecute her voyage-

(No.15) for such amount.

17. CANCELLATION, instrument Sixteen rupees fifty paise. of (including any instrument by which any instrument previously executed is cancelled), if attested and not otherwise provided for.

See also RELEASE (No.55), Revocation of Settlement (No.58-B), Surrender of Lease (No.61), Revo-cation of Trust (No.64-B).

18. CERTIFICATE OF SALE (in respect of each property put up as a separate lot and sold), granted to the purchaser of any property sold by public auction by a Civil or Revenue Court, or Collector or other Revenue Officer --

(a) where the purchase-money does Forty-five paise. not exceed Rs.10;

(b) where the purchase-money Eighty-five paise. exceeds Rs.10 but does not exceed Rs.25;

(c) in any other case

The same duty as a Conveyance (No.23), for a consideration equal to the amount of the purchase-money only.

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19. CERTIFICATE OR OTHER Thirty paise. DOCUMENT, evidencing the right or title of the holder thereof or any other person, either to any shares, scrip or stock in or of any incorporated company or other body corporate, or to become proprietor of shares, scrip or stock in or any such company or body.

See also LETTER OF ALLOT-MENT OF SHARES (No.36)

20. CHARTERED PARTY, that is to say any instrument (except an agree-ment for the hire of a tug-steamer), whereby a vessel or some specified principal part thereof is let for the specified purposes of the charterer, whether it includes a penalty clause or not.

Three rupees and thirty paise.

22. COMPOSITION-DEED, that is Thirty three rupees. to say, any instrument executed by a debtor, whereby he conveys his property for the benefit of his creditors, or whereby payment of a composition or dividend on their debts is secured to the creditors, or whereby provision is made for the continuance of the debtor's business, under the supervision of inspectors or under letters of license, for the benefit of his creditors.

23. CONVEYANCE [as defined by section 2 (10)], not being a Transfer charged or exempted under No. 62-

where the amount or value of the consideration for such conveyance as set forth therein does not exceed Rs.50;

One rupee and thirty paise.

where it exceeds Rs. 50 but does not exceed Rs.100;

Two rupees and fifty paise.

where it exceeds Rs. 100 but does Four rupees and ninetynot exceed Rs. 200;

five paise.

where it exceeds Rs. 200 but does Seven rupees and fortynot exceed Rs. 300;

five paise.

where it exceeds Rs. 300 but does Nine rupees and ninety not exceed Rs. 400;

paise. *

where it exceeds Rs. 400 but does Twelve rupees and forty not exceed Rs. 500;

paise.

Proper stamp-duty

where it exceeds Rs.500 but does Fourteen rupees and not exceed Rs. 600;

eighty-five paise.

where it exceeds Rs. 600 but does not exceed Rs. 700;

Seventeen rupees and thirty-five paise.

where it exceeds Rs. 700 but does not exceed Rs. 800;

Nineteen rupees eighty paise.

where it exceeds Rs. 800 but does not exceed Rs. 900.

Twenty-two rupees and thirty paise.

where it exceeds Rs. 900 but does not exceed Rs. 1,000;

Twenty-four rupees and seventy-five paise.

for every Rs. 500 or part thereof in excess of Rs. 1,000.

Twelve rupees and forty paise.

where it exceeds Rs. 50,000 but does not exceed Rs. 90,000.

Thirty-three rupees for every one thousand rupees.

where it exceeds Rs. 90,000 but Forty-four rupees for every does not exceed Rs. 1,50,000.

one thousand rupees.

and where it exceeds Rs. 1,50,000 Fifty-five rupees for every

one thousand rupees,

Provided that where the "instrument" or the conveyance is in respect of an Industrial Loan, certified as such by the Director of Industries, Assam, the stamp duty shall be half of the above rate

Exemption

Assignment of copyright under the Indian Copyright Act, 1957.

Act XIV of 1957.

CO-PARTNERSHIP DEED-see Partnership (No. 46).

24. COPY OR EXTRACT, certified to be a true copy or extract by or by order of any public officer and not chargeble under the law for the time being in force relating to court-fees-

(i) if the original was not charge- One rupee and sixty-five able with duty, or if the duty with which it was chargeble does not exceed one rupee;

paise, angues de to bor

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(ii) if any other case not falling Three rupees and thirty within the provisions of section 6A.

paise.

- Exemptions

- (a) Copy of any paper which a public officer is expressly required by law to make or furnish for record in any public office or for any public purpose;
- (b) Copy of, or extract from any register relating to births, baptisms, namings, dedications, marriages, divorces, deaths or burials.
- 25. COUNTERPART OR DUPLI-CATE, of any instrument, chargeable with duty and in respect of which the proper duty has been paid-
 - (a) if the duty with which the original instrument is chargeable does not exceed two rupees;

The same duty as is pays able on the original.

(b) in any other case not falling within the provisions of section 6A.

Three rupees and thirty of paise.

Counterpart of any lease granted to a cultivator, when such lease is exempted from duty.

26. CUSTOMS-BOND

(a) where the amount does not The same duty as exceed Rs.1,000;

Bond (No.15) for such amount.

(b) in any other case

··· Twenty-two rupees,

28. DELIVERY ORDER IN RES. Twenty-five paise. PECT OF GOODS, that is to say, any instrument entitling any person therein and a leading of the fill named, or his assigns or the holder of the delivery of any goods of the delivery of the delivery of any goods of the delivery of the delivery of any goods of the delivery of the delivery of any goods of the delivery of the deliver

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or deposited on rent or hire, or upon any wharf, such instrument being signed by or on behalf of the owner of such goods upon the sale or transfer of the property therein, when such goods exceed in value twenty rupees.

DEPOSIT OF TITLE DEEDS .-See Agreement relating to Deposit of Title deeds, Pawn or Pledge (No.6).

DISSOLUTION OF PARTNER-SHIP- See Partnership (No.46).

29. DIVORCE.—Instrument of, Eleven rupees. that is to pay, any instrument by which any person effects the dissolution of his marriage.

DOWER.—Inst8rument Settlement (No.58).

DUPLICATE.—See Counterpart (No .25). (TEN - -

31. EXCHANGE OF PROPER-TY.—Instrument of.

The same duty as conveyance (No.23) for a consideration equal to the value of the property of greatest value as set forth in such instrument.

EXTRACT -- See Copy (No.24).

- 32. FURTHER CHARGE.-Instrument of, that is to say, any instrument imposing a further charge on mortgaged property-
 - (a) when the original mortgage is The same duty as a Conone of the description referred veyance (No. 23) for a to in clause (a) of Article No.40 (that is, with possession);

consideration equal to the amount of the further charge secured by such instrument.

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- (b) when such mortgage is one of the description referred to in clause (b) of Article No.40 (that is, without possession):-
 - (i) if at the time of execution of The same duty as a Conthe instrument of further charge possession of the property is given or agreed to be given under such instrument;

veyance (No. 23) for a consideration equal to the total amount of the charge (including the original mortgage and any further charge already made), less the duty already paid on such original mortgage and further charge.

(ii) if possession is not so given.

The same duty as a Bond (No. 15) for the amount of the further charge secured by such instrument.

33. GIFT.—Instrument of, not The same duty as a Conga settlement (No.58), or Will or veyance (No. 23) for a being a settlement (No.58), or Will or Transfer (No.62).

consideration equal to the value of the property as set forth in such instrument,

The same duty as a Secu-

rity Bond (No.57) for the

same amount.

HIRING AGREEMENT-or agreement for service, See Agreement (No. 5).

34. INDEMNITY BOND.

INSPECTORSHIP DEED. See Composition-Deed (No.22).

35. LEASE—including an underlease or sub-lease and any agreement to let or sub-let :-

- (a) whereby such lease the rent is fixed and no premium is paid or delivered :-
 - (i) where the lease purports to The same duty as a Bond be for a term of less than (No. 15) for the whole one year;

amount payable or deliverable under such lease.

(ii) where the lease purports to be The same duty as a Bond for a term of not less than one year but not more than five or value of the average years;

(No.15) for the amount annual rent reserved.

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- (iii) where the lease purports to be The same duty as a confor a term exceeding five years, and not exceeding ten years;
- (iv) where the lease purports to be The same duty as a Confor a term exceeding ten years, but not exceeding twenty years;
- (v) where the lease purports to be The same duty as a Confor a term exceeding twenty years, but not exceeding thirty years;
- (vi) where the lease purports to be The same duty as a Confor a term exceeding thirty years, but not exceeding one hundred years;
- (vii) where the lease purports to The same duty as a Conbe for a term exceeding one veyance (No. 23) for a hundred years or in perpetuity;
- (viii) where the lease does not The same duty as a Conpurport to be for any definite term;
- (b) where the lease is granted for The same duty as a Cona fine or premium, or for veyance (No. 23) for a money advanced and where no rent is reserved;

veyance (No.23) for a consideration equal to the amount or value of the average annual rent reserved.

veyance (No. 23) for a consideration equal to twice the amount or value of the average annual rent reserved. veyance (No.23) for a consideration equal to three times the amount or value of the average annual rent reserved.

veyance (No. 23) for a consideration equal to four times the amount or value of the average annual rent reserved.

consideration equal in the case of a lease granted solely for agricultural purposes to one-tenth and in any other case to one-sixth of the whole amount of rents which would be paid or delivered in respect of the first fifty years of the lease.

veyance (No. 23) for a consideration equal to three times the amount or value of the average annual rent which would be paid or delivered for the first ten years if the lease continued so long.

consideration equal to the amount for value of such fine or premium or advance as set forth in the lease.

(c) where the lease is granted for The same duty as a Cona fine or premium, or for veyance (No.23) for a money advanced in addition to consideration equal to rent reserved.

The same duty as a Conveyance (No.23) for a consideration equal to the amount or value of such fine or premium, or advance as set forth in the lease, in addition to the duty which would have been payable on such lease, if no fine or premium or advance had been paid or delivered:

Provided that, in any case when an agreement to lease is stamped with the advalorem stamp required for a lease, and a lease in pursuance of such agreement is subsequently executed, the duty on such lease shall not exceed one rupee and thirty paise.

Exemption

Lease, executed in the case of a cultivator and for the purpose of cultivation (including a lease of trees for the production of food or drink), without the payment or delivery of any fine or premium, when a definite term is expressed and such term does not exceed one year, or when the average annual rent reserved does not exceed one hundred rupees.

In this exemption a lease for the purpose of cultivation shall include a lease of lands for cultivation together with a homestead or tank.

Explanation—When a lessee undertakes to pay any recurring charge, such as Government revenue, landlord's share of cesses, or the owner's share of municipal rates or taxes, which is by law recoverable from the lessor, the amounts so agreed to be paid by the lessee shall be deemed to be part of the rent.

36. LETTER OF ALLOTMENT Thirty paise. OF SHARES, in any company or proposed company, or in respect of any loan to be raised by any company or proposed company.

See also CERTIFICATE OR OTHER DOCUMENT (No.19)

38. LETTER OF LICENSE, that Twenty-two rupees. is to say any agreement between a debtor and his creditors that the latter shall, for a specified time, suspend their claims and allow the debtor to carry on business at his own discretion.

39. MEMORANDUM OF ASSO-CIATION OF A COMPANY—

(a) if accompanied by articles of Sixty-six rupees. association under section 26 of the Companies Act, 1956;

1956.

- (b) if not so accompanied-
 - (i) where the nominal share One hundred sixty-five capital does not exceed one rupees. lakh of rupees;

(ii) where the nominal share Two hundred seventycapital exceeds one lakh of five rupees. rupees.

Exemption

Memorandum of any association not formed for profit and registered under section 25 of the Companies Act, 1956.

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- 40. MORTGAGE-DEED, not being an Agreement relating to Deposit of Title-deeds, Pawn or Pledge (No.6), Bottomry Bond (No.16), Mortgage of a Crop (No.41), Respondentia Bond (No.56), or Security Bond (No.57).
 - (a) when possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given;

The same duty as a Conveyance (No.23) for a consideration equal to the amount secured by such deed.

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(b) when possession of the property The same duty as a Bond or any part of the property comprised in such deed is not given by the mortgagor noragreed to be given;

(No.15) for the amount secured by such deed.

Explanation—A mortgagor who gives to the mortgagee a power of attorney to collect rents or a lease of the property mortgaged or part thereof is deemed to give possession within the meaning of this article;

(c)(i) When a collateral or auxiliary One rupee and sixty. or additional or substituted security, or by way of further assurance for the above mentioned purpose where the principal or primary security is duly stamped for every sum secured not exceeding Rs.1,000;

five paise.

(ii) and for every Rs. 1,000 or part thereof secured in excess Rs. 1,000.

Two rupees.

Exemptions

(1) Instruments executed by persons taking advances under the Land Improvement Loans Act, 1883, or the Agriculturist's Loans Act, 1884, or by their sureties as security for the repayment of such advances.

(2) Letter of hypothecation accompanying a bill of exchange.

41. MORTGAGE OF A CROP, the side of middle of the including any instrument evidencing and of the 32 notices rebail an agreement to secure the repayment of a loan made upon any mortgage of a crop, whether the crop is or is not in existence at the time of the mortgage-

(a) when the loan is repayable not more than three months from the date of the instrument-

for every sum secured not exced. Thirty paise. ing Rs.200; and

for every Rs. 200 or part Forty paise thereof secured in excess Rs.200;

Act XIX of 1883.

Lemand of order li Act XII of 1884

(b) when the loan is repayable more than three months, but not more than eighteen months from the date of instrument-

for every sum secured not exceed. Forty-five paise. ing Rs. 100; and

for every Rs.100 or part thereof Forty-five paise. secured in excess of Rs.100.

42. NOTARIAL ACT, that is to Three rupees and thirty say, any instrument, endorsement, note, attestation, certificate, or entry not being a Protest (No.50) made or signed by a Notary Public in the execution of the duties of his office, or by any other person lawfully acting as a Notary Public.

See also Protest of Bill or Note (No.50).

- 43. NOTE OR MEMORANDUM, sent by a Broker or Agent to his principal intimating the purchase or sale on account of such principal-
 - (a) of any goods exceeding in value. Fifty five paise. twenty rupees;

(b) of any stock or marketable security exceeding in value twenty rupees.

Sixty paise for every Rs.5,000 or part thereof of the value of the stock or security subject to a maximum of thirty-three rupees.

44. NOTE OF PROTEST BY THE MASTER OF A SHIP—See also Protest by the Master of a Ship (No.51).

Two rupees and twenty paise.

the Payment of Order for Money-See Bill of Exchange (No.13).

45. PARTITION—Instrument [as defined by section 2(15)].

of The same duty as a Bond (No.15) for the amount of the value of the separated share or shares of the property.

N. B.—The largest share remaining after the property is partitioned (or if there are two or more shares of equal value and not smaller than any of the other share, then one of such equal share) shall be deemed to be that from which the other shares are separated:

Provided always that-

- (a) when an instrument of partition containing an agreement to divide property in severalty is executed and a partition is effected in pursuance of such agreement the duty chargeable upon the instrument affecting such partition shall be reduced by the amount of duty paid in respect of the first instrument, but shall not be less than two rupees and twenty paise;
- (b) where land is held on revenue settlement for a period not exceeding thirty years and paying the full assessment, the value for the purpose of duty shall be calculated at not more than five times the annual revenue;
- (c) where a final order for effecting a partition passed by any Revenue authority or any Civil Court, or an award by an arbitrator directing

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a partition, is stamped with the stamp required for an instrument of partition and an instrument of partition in pursuance of such order or award is subsequently executed the duty in such instrument shall not exceed two rupees and twenty paise.

PARTNERSHIP-

A.—Instrument of—

(a) where the capital of the partnership does not exceed Rs.1,000; The same duty as a Bond (No.15).

(b) in any other case

Forty-four rupees.

B.—Dissolution of—

Twenty-two rupees.

PAWN OR PLEDGE.—See Agreement relating to Deposit of Title-deeds, Pawn or Pledge (No.6).

48. **POWER OF ATTORNEY** [as defined by section 2(21)], not being a proxy—

(a) when executed for the sole purpose of procuring the registration of one or more documents in relation to a single transaction or for admitting execution of one or more such documents;

One rupee and sixty-five paise.

(b) when required in suits or proceedings under the Presidency Small Cause Courts Act, 1882;

One rupee and sixty-five Act XV of paise.

Act XV of

(c) when authorising one person or more to act in a single transaction other than the case mentioned in clause (a); Three rupees and thirty paise.

(d) when authorising not more than five persons to act jointly and severally in more than one transaction or generally;

Sixteen rupees and fifty paise.

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(e) when authorizing more than five Thirty-three rupees. persons but not more than ten persons to act jointly and

severally in more than one transaction or generally;

(f) when given for consideration and authorising the attorney to sell any immovable property;

(g) in any other case

The same duty as a Conveyance (No.23) for the amount of the consideration.

Three rupees and thirty paise for each person authorised.

Explanation.—For the purpose of N.B.—The term "Regis-Act XVI of 1908. this Article more persons than one when belonging to the same firm shall be deemed to be one person.

operation incidental to registration under the Registration Indian Act, 1908.

50. PROTEST OF BILL OR NOTE, that is to say, any declaration in writing made by a Notary Public or other person lawfully acting as such, attesting the dishonour of a bill-ofexchange or promissory note.

Three rupees and thirty paise.

51. PROTEST BY THE MASTER OF A SHIP, that is to say, any declaration of the particulars of her voyage drawn up by him with a view to adjustment of losses or the calculation of averages, and every declaration in writing made by him against the charterers or consignees for not loading or unloading the ship, when such dec-laration is attested or certified by a Notary Public or other person lawfully acting as such

Three rupees and thirty paise.

See also Note of Protest by the Master of a Ship (No.44).

54. RECONVEYANCE MORTGAGED PROPERTY .-

(a) If the consideration for which the property was mortgaged does not exceed Rs.1,000;

The same duty as a Conveyance (No.23) for the amount of such consideration as set forth in the conveyance.

Thirty-three rupees. (b) in any other case

Proper stamp-duty

55. RELEASE, that is to say, any instrument (not being such a release as is provided for by section 23—A), whereby a person renounces a claim upon another person or against any specified property—

- (a) if the amount or value of the claim does not exceed Rs 1,000;
- (b) in any other case

56. RESPONDENTIA BOND, that is to say, any instrument securing a loan on the cargo laden or to be laden on Board a ship and making repayment contingent on the arrival of the cargo at the port of destination.

The same duty as a Bond (No.15) for such amount or value as set forth in the release.

Sixteen rupees and fifty paise.

The same duty as a Bond (No. 15) for the amount of the loan secured.

REVOCATION OF ANY TRUST ON SETTLEMEN Γ

See Settlement (No.58), Trust (No.64).

57. SECURITY BOND OR MORTGAGE-DEED, executed by way of security for the due execution of an office, or to account for money or other property received by virtue thereof or executed by a surety to secure the due performance of a contract—

The same duty as a Bond (No.15) for the amount secured.

Sixteen rupees and fifty paise.

- (a) when the amount secured does not exceed Rs.1,000;
- (b) in any other case

The same duty as a Bond (No.15) for the amount secured.

Sixteen rupees and fifty paise.

Exemptions

Bond or other instrument, when executed—

(a) by headmen nominated under rules framed in accordance with the Bengal Irrigation Act, 1876, section 99, for due performance of their duties under that Act;

Ben. Act, 111 of 1876.

Proper stamp-duty

- (b) by any person for the purpose of guaranteeing that the local income derived from private subscriptions to a charitable dispensary or hospital, or any other object of public utility, specified sum per mensem;
- (c) under No.3-A of the rules made by the Government of Bombay in Council, under section 70 of the Bombay Irrigation Act, 1879;
- (d) executed by persons taking advances under the Land Improvement Loans Act 1883, or the Agriculturist's Loans Act, 1884, or by their sureties, as sureties, as security for the repayment of such advance;
- (e) executed by officers of Government or their sureties to secure the due execution of an office, or the due accounting for money or other property received by virtue thereof;

58. SETTLEMENT-

A.—Instrument of (including a deed of power).

The same duty as a Conveyance (No.23) for a sum equal to the amount or value of the property settled as set forth in such settlement:

Provided that, where an agreement to settle is stamped with the stamp required for an instrument of settlement, and an instrument of settlement in pursuance of such agreement is subsequently executed, the duty on such instrument shall not exceed one rupee and thirty paise.

Pom. Act VII of 1879.

Act XIX of 1883.

Act XII of 1884.

Proper stamp duty

Exemptions

- (a) Deed of power executed on the occasion of a marriage between Muhammadans.
- (b) Hludassa, that is to say, any settlement of immovable property executed by a Buddhist in Burma for a religious purpose in which no value has been specified and on which a duty of Rs.10 has been paid.

B.—Revocation of—

The same duty as a Conveyance (No.23) for a sum equal to the amount or value of the property concerned, as set forth in the instrument of Revocation, but not exceeding twenty-seven rupees and fifty paise.

See also TRUST (No.64)

59. **SHARE WARRANTS** to bearer issued under the Companies Act, 1956.

to One-and-a-half times the duty payable on a Conveyance (No.23) for a consideration equal to the nominal amount of the shares specified in the warrant.

Exemptions

Share warrant when issued by a Company in pursuance of the Companies Act, 1956, section 114, to have effect only upon payment, as composition for the duty, to the Collector of Stamp-revenue of—

- (a) one-and-a-half per centum of the whole subscribed capital of the company; or
- (b) if any company which has paid the said duty or composition in full, subsequently issues an addition to its subscribed capital one-and-a-half per centum of the additional capital so issued.

Act I of 1956.

Proper stampeduty

60. SHIPPING ORDER for or Twenty-five paise relating to the conveyance of goods on board of any vessel.

- 61. SURRENDER OF LEASE—
- (a) when the duty with which the The duty with which lease is chargeable, does not exceed seven rupees and fifty paise;

such lease is chargeable.

(b) in any other case ...

... Sixteen rupees and fifty paise.

Exemption

Surrender of lease, when such lease is exempted from duty.

63. TRANSFER OF LEASE by way of assignment, and not by way of underlease.

The same duty as a Conveyance (No.23) for a consideration equal to the amount of the consideration for the transfer.

Exemption

Transfer of any lease exempt from duty.

64. TRUST-

A.—Declaration of—or concerning, any property when made by any writing not being a Will.

The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned, as set forth in the instrument, but not exceeding twentyseven rupees and fifty paise.

B.-Revocation of - or concerning, any property when made by any instrument other than a Will.

See also Settlement (No.58).

Valuation. - See Appraisement (No.8).

The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned, as set forth in the instrument, but not exceeding twentyseven rupees and ffty paise.

65. Warrant for Goods, that is One rupee and ten paise to say, any instrument evidencing the title of any person therein named, or his assigns, or the holder theecof, to the property in any goods lying in or upon any dock, warehouse or wharf, such instrument being signed or certified by or on behalf of the person in whose custody such goods may be.

ASSAM ACT VII OF 1971

THE DIBRUGARH UNIVERSITY (AMENDMENT) ACT, 1967 (Received the assent of the Governor on the 21st March, 1971)

[Published in the Assam Gazette, Extraordinary, dated the 25th March, 1971].

An

Act

to amend the Dibrugarh University Act, 1965 (Assam Act VIII of 1965)

Preamble

Whereas it is expedient to amend the Dibrugarh Assam Act University Act, 1965, hereinafter called the principal 1965. Act, in the manner hereinafter appearing;

It is hereby enacted in the Eighteenth Year of the Republic of India as follows:-

1. (1) This Act may be called the Dibrugarh extent and University (Amendment) Act, 1967. commencement. (2) It shall have the like extent as the principal

> (3) It shall come into force on such date or dates as the State Government may, by notification in the official Gazette, appoint.

Act.